

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3830 of 2020**

Niraj Kumar Pandey @ Bittu Pandey **Petitioner**
Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Rajesh Kumar, Advocate
For the State : Mr. Rakesh Kumar No. 2, A.P.P.

02/09.07.2020 So far as defect no. 5(e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned the same are ignored.

Call for the case diary from the court concerned and put up this case after receipt of the same.

(R. Mukhopadhyay, J.)

Alok/-